

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:5048

ANSWERED ON:27.04.2010

BLACK-MARKETING OF SUGAR

Majumdar Shri Prasanta Kumar;Verma Smt. Usha;Yadav Shri M. Anjan Kumar

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether hoarding/black-marketing of sugar has been reported from several parts of the country recently;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) the sugar mills in the country including Uttar Pradesh and Maharashtra against whom such complaints have been received;
- (d) the action taken by the Government against the owners of such mills;
- (e) whether the Government proposes to convert the unsold/unreported non-levy sugar into levy sugar; and
- (f) if so, the details thereof alongwith the current status of the proposal?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) & (b): The recent cases of hoarding/black-marketing of sugar have been reported by Governments of Andhra Pradesh, Chattisgarh, and Maharashtra. The details are enclosed at Annexure.

(c),(d),(e)&(f): The Central Government with a view to discourage sugar mills to hoard monthly non-levy sugar quota and sell allocated quantity within the validity period has put a condition in the monthly non-levy release orders that any unsold / undespached quantity would stand converted into levy sugar. The Government has implemented the conversion condition for the month of December, 2009 in the current sugar season 2009-10 (October-September). However, no conversion order has been issued in respect of unsold/undespached quantities for the months of January, 2010, February, 2010 and March, 2010.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a) & (b) OF THE UNSTARRED QUESTION NO.5048 FOR 27.04.2010 IN THE LOK SABHA.

Andhra Pradesh - 12927.13 quintals of sugar worth Rs.3.38 crore have been seized from dealers of sugar from January,2009 to February,2010, for violation of stocklimit imposed in AP Scheduled Commodities Dealers (Licensing, Storage and Regulation) Order,2008. Cases have also been booked under Essential Commodities Act, 1955, against the erring dealers of sugar.

Chhatisgarh - 23 cases of illegal hoarding of sugar have been registered and 11197.45 quintals of sugar has been seized under Chhatisgarh Scheduled Dealers (Licensing and Restriction on Hoarding) Control Order,2009.

Maharashtra - 16855 kgs of sugar of worth Rs.210470/- has been seized in the month of February,2010.